ITEM NO.21

COURT NO.8



SUPREME COURT OF IND 里續 RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1845/2022

VERSUS

SHANKAR @ SAVUKKU SHANKAR

Appellant(s)

THE REGISTRAR (JUDICIAL) & ORS.

Respondent(s)

(IA NO.161994/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA NO.161995/2022-GRANT OF BAIL and IA NO.161996/2022-EXEMPTION FROM FILING O.T. and IA NO.161993/2022-SUSPENSION OF SENTENCE)

Date : 11-11-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Appellant(s)

Mr. Romil Pathak, Adv. Mr. C. Arvind, Adv. Ms. Jagrati Singh, AOR

For Respondent(s)

Ms. Tanuja Sharma, ADv. Mr. Vedant Bhardwaj, ADv. Ms. Mridula Ray Bharadwaj, AOR

UPON hearing the counsel, the Court made the following O R D E R

Issue notice, returnable in the month of January, 2023. Dasti, in addition, is permitted.

As we have issued notice, we are inclined to suspend the sentence of the petitioner on terms and conditions to be fixed by the Registrar of the Madras High Court. We also direct that the petitioner, till the next date of hearing, would not make any videos and post them on the You Tube and also would not make any comments *viz*. the present proceedings and the orders passed by the Madras High Court on the social media.

(BABITA PANDEY) COURT MASTER (SH) (R.S. NARAYANAN) COURT MASTER (NSH)